

1665

BEFORE THE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.37/2023(WZ)

Sushant Subhash MoreApplicant

Versus

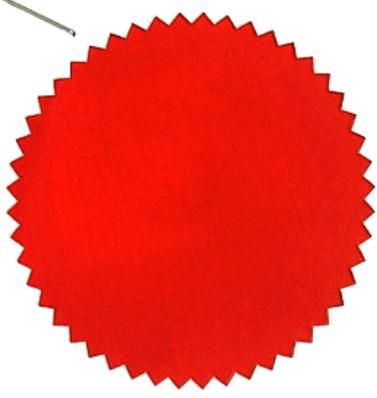
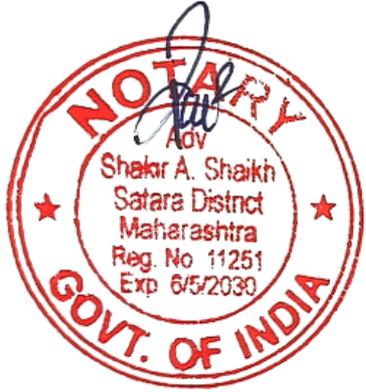
M/s Hotel Red Fort ResortRespondents

AFFIDAVIT IN REPLY ON BEHALF OF

RESPONDENTS NO 97

I, Vikram Lalasaheb Pawar,. Age: 45 years Resident of Shivanjali Apartment, Visawa Naka, Satara the Respondents No. 97 do hereby state on solemn affirmation as under:

- (1) It submitted that this application is filed by Applicant alleging that there exists 100 hotels and farmhouses that have been constructed illegally on Yavateshwar to Kaas Road.
- (2) I'm filing this present Affidavit-in-Reply to oppose the grant of any reliefs to the Applicant as prayed for in the



present Application. I crave leave to file a further Additional Affidavit in Reply as and when sought necessary.

(3) At the outset, I deny each and every averment

and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(4) Findings of Joint Committee Report dated 02/03/2024

A. It is submitted that in OBSERVATIONS & FINDINGS: at Para a) “....The committee

verified the record and found that none of the objected structures is having built up area more than 20,000 sq.mtr.”

B. It is submitted that at Para b) 34 establishments conduct hotels, restaurants, or lodging and have built-up area under 20,000 sq m.



C. It is submitted that at Para c) None of the objected structures have obtained the prior permission of the Planning Authority to carry out constructions as required U/s 44 r/w 45 of the MRTP Act of 1966.

.... With the help of representative of the Town Planning Dept, the Committee ascertained the location of the objected structures. It is revealed that all the structures fall in the Buffer Zone and not in the Core Zone

D. It is submitted that at Para d) the Deputy Conservator of Forest has submitted a Report to the Collector, Satara. As per this Report, none of the objected structures violated the

Forest Conservation Act.

- (5) Therefore, Answering Respondents submits with respect to "para a and d)" that The structures of Answering Respondent do not the attract the Environment Clearance and also not violated Forest Conservation Act.
- (6) It is further submitted that the structures Answering Respondent does not fall within the



Buffer Zone as per the notification of Regulations for Conservation Zone in Satara Region dated 23/12/2021 and same is confirmed by the Joint Committee Report. Hence the Buffer Zone is permitted for uses.

- (7) It is submitted that Answering Respondent has applied for regularization construction.

Hereto marked and annexed as Annexure A.

- (8) Hence this Affidavit.



Pune
Date: 11/08/2025
Res. Ngs. 97
VERIFICATION

I, Vikram Lalasaheb Pawar, Age: 45 years, do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 11th day of August, 2025

Respondents No. 97

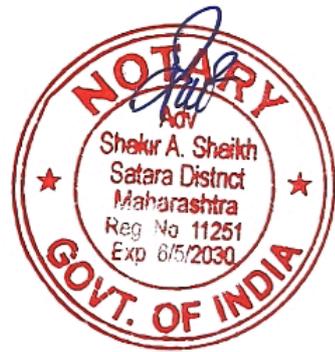
Adv. for Respondents No. 97



BEFORE ME

Adv. SHAKIR A. SHAIKH
NOTARY & ADVOCATE
Father's Gift
18/B, Guruwar Peth, Satara
Mob.: 9860582339

Note & Registered
at Serial No. 5631
Date: 11/8/2025



दिनांक - 15/07/2025

प्रति,

सहाय्यक संचालक
विशेष नियोजन प्राधिकरण,
महाराष्ट्र राज्य रस्ते विकास महामंडळ (मर्या.)
पत्ता-ए ११०१- ११०९, ११ वा मजला,
"शेल्टॉन सफायर" इमारत, सेशन कोर्टाजवळ,
सेक्टर -१५, सीबीडी बेलापूर,
नवी मुंबई-४०० ६१४

विषय : गट नं. / स.नं. 315 करिता झोन दाखला मिळणेबाबत.गाव : Parambewadi तालुका: Satara जिल्हा सवमंड: Satara

महोदय/ महोदया,

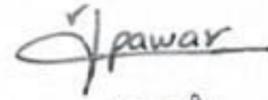
मी, निम्न स्वाक्षरी करणार विनंती करतो/करते कि, मला माझ्या वैयक्तिक कामाकरीता गट नं. /

स.नं. 315 गाव Parambewadi तालुका Satara जिल्हा सवमंड Satara

येथील झोन दाखल्याची / भाग नकाशा आवश्यकता आहे.

उपरोक्त दाखला मिळणेसाठी आवश्यक ते कार्यालयीन शुल्क भरणेस मी तयार आहे. कृपया मला झोन दाखला देण्यात यावा. हि विनंती.

आपला / आपली विश्वासु



(स्वाक्षरी)

Enclosure :

- 1) 7/12 extract (Not beyond 3 Months)
- 2) Gut Book map (Entire Gut / Survey No.)
- 3) ID Proof of land owner (In reference with 7/12 Extract)
- 4) Authority letter by the Owner (in case the applicant is not owner)
- 5) ID Proof of Authorized person

पूर्ण नाव Vikram Lalasaheb Pawarपत्ता Post. Satara, Dist. Sataraभ्रमणध्वनी क्र :- 8888151593

RECEIVED

15 JUL 2025



MAHARASHTRA STATE ROAD DEVELOPMENT CORPORATION LIMITED, MUMBAI

(A Govt. of Maharashtra Undertaking)

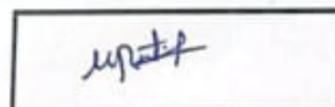
Special Planning Authority Expressway Smart City Project -I
11th Floor, A-wing, Shelton Sapphire, Plot No. 18 & 19, Behind Croma,
Near Sessions Court, Sector 15, CBD Belapur, Navi Mumbai - 400614
(CIN No. : U45200MH1996SGC101586)

No. 7834

Applicant's Copy

Date 15/07/2025Received with thanks from Vikram Lalasaheb Pawaran amount of Rupees 300/- in Cash/DD/P.O./Cheque No.* -Dated - Drawn on -Towards RS for Gut No. 315 Village - Parambewadi, Tal Satara
Dist. SataraRs. 300/- (Rupees Three Hundred only)

*Subject to realisation


Signature
(Cashier / Acc. Asst.)